

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
BANGALORE**

REGIONAL BENCH - COURT NO. 1

Appeals Involved:

Service Tax Appeal No. 955 of 2009

(Arising out of Order-in-Appeal No. 51/2009 dated 26/08/2009
passed by Commissioner of Central Tax (Appeals- II), Bangalore.)

Valtech India Systems Pvt Ltd

No.30A, I Main, III Phase,
J. P. Nagar, Industrial Suburb,
Bangalore-560078

Appellant(s)

VERSUS

**Commissioner Of Central Tax,
Bengaluru South
Commissionerate**

5th Floor, C.R. Buildings,
PB No-5400, Queens Road
Bangalore - 560001
Karnataka

Respondent(s)

Appearance:

**Mr. Akbar Basha, Advocate
HIRAGANGE & ASSOCIATES**

#1010, 1st floor(Above Corp. Bank)
26th Main, 4th T Block, Jayanagar,
BANGALORE - 560041
KARNATAKA

For the Appellant

**Mr. K. B. Nanaiah,
Asst. Commissioner (AR)**

For the Respondent

CORAM:

HON'BLE MR. S.S GARG, JUDICIAL MEMBER

HON'BLE MR. P. ANJANI KUMAR, TECHNICAL MEMBER

Final Order No. 20089 / 2020

Date of Hearing: 10/02/2020

Date of Decision: 10/02/2020

Per : AS PER BENCH

Learned counsel for the appellant submits that they have availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019, which has been accepted by the Department and discharge certificate has also been issued by the Designated Committee, which has also been produced on record. In view of the discharge certificate, the present appeal is dismissed as deemed to be withdrawn.

(Order was pronounced and dictated
in Open Court on **10/02/2020**)

(S.S GARG)
JUDICIAL MEMBER

(P. ANJANI KUMAR)
TECHNICAL MEMBER